

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 13150/2024

(Arising out of impugned final judgment and order dated 06-03-2024 in SA No. 456/2023 passed by the High Court Of Judicature At Allahabad)

INDIAN OIL CORPORATION LTD. & ORS.

Petitioner(s)

VERSUS

M/S. MODERN SERVICE STATION YAMUNAPAR
(FOR ADMISSION and I.R.)

Respondent(s)

Date : 26-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Ms. Madhavi Diwan, Sr. Adv.
Mrs. Priya Puri, AOR
Ms. Pinki Aggarwal, Adv.
Mr. Sharad Kumar Puri, Adv.
Ms. Parul Sharma, Adv.

For Respondent(s) Dr. S. Muralidhar, Sr. Adv.
/Caveator(s) Mr. Avi Tandon, Adv.
Mrs. Shreya Gupta, Adv.
Ms. Meghna Tandon, Adv.
Mr. Anish Agarwal, AOR
Mrs. Vanshika Gupta, Adv.
Ms. Pallak Bhagat, Adv.
Mr. Srinivas Vishven, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable on 27.08.2024.

Learned senior counsel appears on caveat for the respondent and accepts notice through his learned advocate-on-record. Hence, formal service of notice is dispensed with.

Counter affidavit be filed within two weeks.

(NIRMALA NEGI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)